

{Shri Satya Narayan Sinha}

- (vii) Supplementary Statement No. XXI Tenth Session, 1960 [See Appendix II, annexure No. 64].
- (viii) Supplementary Statement No. XXI Ninth Session, 1959 [See Appendix II, annexure No. 55].
- (ix) Supplementary Statement No. XXII Eighth Session, 1959 [See Appendix II, annexure No. 56].
- (x) Supplementary Statement No. XXVII Seventh Session, 1959 [See Appendix II, annexure No. 57].
- (xi) Supplementary Statement No. XXXV Second Session, 1957 [See Appendix II, annexure No. 58].

These statements contain 82 implementation reports. As this is the last day of the Second Lok Sabha, I might, with your permission, Sir, state that during the 15 sessions of the Second Lok Sabha, 4323 assurances, promises and undertakings were given by the Ministers to this House. Through the various statements that I had the privilege of laying before the House from time to time, 4190 of these promises and undertakings have been implemented. The Chairman of the Committee on Government Assurances laid the last Report of the Committee on the Table of the House yesterday. It was stated in the Report that the Government had implemented more than 95 per cent of the assurances. With the laying of the present batch on the Table of the House the figures go still higher and about 97 per cent of the assurances given during the life time of the Second Lok Sabha stand implemented.

You would agree that this high percentage of implementation shows a remarkable relationship between the

**An. Hon. Member:** Hundred per cent true (*Interruptions*).

**Shri Satya Narayan Sinha:** These targets were achieved on account of sustained effort and willing co-operation from all Ministries.

I am also grateful to the Committee on Government Assurances and its worthy Chairman, Pandit Thakur Das Bhargava for the guidance and co-operation the Government received from the Committee and also for the Committee's appreciation of the efforts made by the Government in implementing the promises given to this House.

NOTIFICATION UNDER COFFEE ACT, ANNUAL REPORT ON ADMINISTRATION OF THE COMPANIES ACT AND ANNUAL REPORT OF TEA BOARD

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** On behalf of Shri Kanungo, I beg to lay on the Table a copy of each of the following papers:—

- (i) The Coffee (Amendment) Rules, 1962, published in Notification No. G.S.R. 358, dated the 24th March, 1962, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-3642/62].
- (ii) Annual Report on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1961, under section 638 of the said Act. [Placed in Library. See No. LT-3643/62].
- (iii) Annual Report of Tea Board for the year 1958-59. [Placed in Library. See No. LT-3644/62].

NOTIFICATION UNDER KHADI AND VIL-LAGE INDUSTRIES COMMISSION ACT

**Shri A. M. Thomas:** On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Khadi and

Village Industries Commission (Second Amendment) Rules, 1962, published in Notification No. GSR 354 dated the 24th March 1962, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library. See No. LT-3645/62].

ILC CONVENTION AND RECOMMENDATION  
AND ACTION THEREON

Shri Abid Ali I beg to lay on the Table a copy each of the following papers:—

- (i) Text of the Convention and Recommendation adopted by the International Labour Conference at its 45th Session held at Geneva in June, 1961. [Placed in Library. See No. LT-3646/62].
- (ii) Statement showing the action taken or proposed to be taken by the Government on the above Convention and Recommendation. [Placed in Library. See No. LT-3647/62].

REPORT ON ACCIDENT IN UPPER MANDRA  
COLLIERY

The Deputy Minister of Labour and Employment and Planning (Shri L. N. Mishra): I beg to lay on the Table a copy of Report of the Chief Inspector of Mines on the accident in Upper Mandra Colliery on the 8th March 1962. [Placed in Library. See No. LT3648/62.]

12.32 hrs.

ESTIMATES COMMITTEE  
MINUTES

Shri Dasappa (Bangalore): I beg to lay on the Table:—

- (1) A copy each of Minutes of sittings of the Estimates Committee relating to:—
  - (i) 158th, 159th and 160th Reports on the Ministry of Information and Broadcasting.

- (ii) 162nd, 163rd, 164th, 165th and 166th Reports on the Ministry of Commerce and Industry—Office of the Textile Commissioner and;

- (iii) 168th Report on the Ministry of Transport and Communications (Department of Communications and Civil Aviation)—Indi Meteorological Department; and Procedural and Miscellaneous Matters.

- (2) A copy each of the Minutes of evidence given before the Sub-Committee of the Estimates Committee on Public Undertakings and Minutes of the sittings of the Estimates Committee relating to:—

- (i) 148th, 154th, 155th, 156th, 157th and 161st Reports on Rubber Board, Coir Board, National Projects Construction Corporation Limited, National Mineral Development Corporation Limited, Nepa Mills Limited and All India Handicrafts Board and Indian Handicrafts Development Corporation Limited.

- (ii) 167th Report on Khadi and Village Industries Commission.

12.33 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule(6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 20th March, 1962 and transmitted to the Rajya Sabha